

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/MP/2026 along with IA No. 60/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.01.2014 (Procurers PPA) and Power Purchase Agreement dated 20.01.2014 (PTC PPA) seeking directions against UPPCL/PTC for payment of Change in Law compensation on account of shortfall of coal.

Petitioner : MB Power (Madhya Pradesh) Limited (MBPL).

Respondents : PTC India Limited (PTC) and Ors.

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapoor, Advocate, MBPL
Shri Akshat Jain, Advocate, MBPL
Shri Avdesh Mandloi, Advocate, MBPL
Shri Krishan Rana, Advocate, MBPL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Deeptanshu Chandak, Advocate, UPPCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has filed an IA in the matter seeking a direction on the Respondents, UPPCL & PTC, not to make any deduction from MB Power's invoices for Change in Law compensation on account of shortfall of coal, which may be taken up for the hearing.

2. The learned counsel for the Respondent, UPPCL, submitted that she had been engaged in the matter recently and, accordingly, requested three weeks' additional time to file a reply to the Petition as well as the IA.

3. Considering the submissions made by the learned counsel for the parties, the Commission issued the notice on the IA No.60/2026. The Respondents were permitted to file their reply(s) to the IA as well as the Petition, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

4. The Petition, along with IA, will be listed for hearing on **9.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

